
(2020) 11 MP CK 0122

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 47218 Of 2020

Jagesh Kukreja S/o Suresh Kukreja

APPELLANT

Vs

State Of M.P

RESPONDENT

Date of Decision : 24-11-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2020) 11 MP CK 0122

Hon'ble Judges : Prakash Shrivastava, J

Bench : Single Bench

Advocate : A.S. Rathore, Amol Shrivastava

Final Decision : Disposed Of

Judgement

Prakash Shrivastava, J

This M.Cr.C. under Section 482 of the Cr.P.C. has been filed for extension of time to deposit the remaining amount of Rs.25 Lakhs in the form of

certificate of NSS in pursuance to the order dated 25/08/2020 passed in M.Cr.C. No.28256/2020.

The submission of learned counsel for the applicant is that on account of financial stringency, the applicant has not been able to comply with the

condition of depositing Rs.25 Lakhs in the form of NSS till now, therefore, he is seeking further time. He has also submitted that Rs.5 Lakhs in the

form of NSS will be deposited within one week from today and applicant be granted further 3 months time to deposit the balance amount of Rs.20

Lakhs in the form of NSS. He has also submitted that this may be treated as last opportunity and there may be a direction that the bail order will

automatically come to an end if the said condition is not complied with.

Learned counsel for the State has opposed the prayer and has submitted that earlier also the relaxation was shown by this Court.

Having heard the learned counsel for the parties, it is noticed that this Court by order dated 25/06/2020 passed in MCRC No.17013/2020 while

granting bail to the applicant had imposed certain condition in respect of deposit of amount in the form of NSS. The applicant had filed M.Cr.C.

No.28256/2020 and this Court by order dated 25/08/2020 had modified the condition and had granted further one week time to deposit Rs.5 Lakhs

before the trial Court in the form of certificate of NSS and deposit remaining amount of Rs.25 Lakhs in the form of certificate of NSS within 3

months. It is pointed out by counsel for the applicant that in pursuance to the said order, only Rs.5 Lakhs in the form of certificate of NSS has been

deposited.

Having regard to the issue of financial stringency which is pointed out by counsel for the applicant, the present M.Cr.C. is disposed off by permitted

the applicant to deposit further sum of Rs.5 Lakhs in the form of certificate of NSS within one week from today and to deposit remaining amount of

Rs.20 Lakhs in the form of certificate of NSS within 3 months from today. This is treated as the last opportunity and failure to comply with the same

will furnish a ground for cancellation of the bail order.

C.c. as per rules.